

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 4446/2017

(Arising out of impugned final judgment and order dated 27-10-2015 in CMWP No. 777/2015 passed by the High Court Of Judicature At Allahabad)

STATE OF UP & ORS.

Petitioner(s)

VERSUS

BHARTI AIRTEL LTD & ANR.

Respondent(s)

(IA No. 1/2016 - CONDONATION OF DELAY IN FILING)

Date : 13-02-2023 These matters were called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Ankit, Adv.
Mr. Bhakti Vardhan Singh, AOR

For Respondent(s) Mr. Kumar Visalaksh, Adv.
Mr. Udit Jain, Adv.
Mr. Archit Gupta, Adv.
Mr. Abhishek Vikas, AOR

UPON hearing the counsel the Court made the following
O R D E R

In terms of letter dated 10.02.2023 circulated by learned counsel for the petitioners, the matter is adjourned for two weeks.

However, Mr. Udit Jain, Advocate, learned counsel states that he has instructions to appear on behalf of respondents and he shall file his appearance within this week.

Learned counsel for the petitioner shall serve a copy of the pleadings upon the learned counsel for the respondents within one week.

(INDU MARWAH)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)

